

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

18.01.2011

OA No. 547/2010

Mr. C.B. Sharma, Counsel for applicant.

Heard learned counsel for the applicant.

Learned counsel for the applicant submits that he wants to withdraw this OA at this stage with liberty reserved to him to file representation before the appropriate authority in the light of Government of India, Department of Posts, Lr. No. 137-13/85-SPB-II dated 19.08.1986 whereby it has been stipulated that if in the case of an employee promotion is dependent on passing a qualifying examination for appearing in which a minimum period of continuous service has been prescribed and in his case FR 17-A has been invoked, it would have an indirect effect on his promotion. In such cases, provisions under FR 17-A should not be invoked.

In view of what has been stated above, the applicant is permitted to withdraw this OA in the aforesaid terms.

The OA shall stands disposed of accordingly.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

M.L. Chauhan
(M.L. CHAUHAN)
MEMBER (J)

AHQ

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